

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No221
Co.Appeal 22 of 2020

Proceedings under Section 252(3)

IN THE MATTER OF:

Department of Income Tax
V/s

Bhalchandra Properties Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on 07/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pankti Shah, Adv.
For the Respondent : Mr. Dhiren Dave, PCS

ORDER

On 13.09.2022, Learned Counsel for appellant submitted apology for non-compliance of order dated 11.08.2022 and requested that appeal may not be dismissed. She had given undertaking to take all endeavours to complete e-filing including service on respondent no.1 & 2 and filing service affidavit. She had further given undertaking to file amended memo of parties and two weeks' time was granted to complete the entire proceedings with specific direction that no adjournment will be granted. Till today, copy of appeal has not come on e-portal. In view of non-compliance of various orders, we dismiss the appeal for non-prosecution.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**